

**DEMAND NO. 58—CAPITAL EXPENDITURE
RELATING TO THE GRAMA PANCHAYAT
DEPARTMENT**

"That a sum not exceeding Rs. 1,08,000 be granted to the President, out of the Consolidated Fund of the State of Orissa to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to the Gram Panchayat Department'."

**DEMAND NO. 60—CAPITAL OUTLAY ON
PUBLIC WORKS**

"That a sum not exceeding Rs 4,84,09,000 be granted to the President, out of the Consolidated Fund of the State of Orissa to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Public Works'"

**DEMAND NO. 61—CAPITAL EXPENDITURE
RELATING TO THE MINING AND GEOLOGY
DEPARTMENT**

"That a sum not exceeding Rs. 36,67,000 be granted to the President, out of the Consolidated Fund of the State of Orissa to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to the Mining and Geology Department' "

**DEMAND NO. 62—CAPITAL EXPENDITURE
RELATING TO TRIBAL AND RURAL
WELFARE DEPARTMENT**

"That a sum not exceeding Rs 1.33 000 be granted to the

President, out of the Consolidated Fund of the State of Orissa to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Tribal and Rural Welfare Department'."

16.23 hrs.

**ORISSA APPROPRIATION (NO. 2)
BILL* 1973**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
K. R. GANESH):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidate Fund of the State of Orissa for the services of the Financial Year 1973-74.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the Financial Year 1973-74."

The motion was adopted.

SHRI K. R. GANESH: I introduce the Bill

I beg to move††

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1973-74, be taken into consideration."

*Published in Gazette of India Ex-traordinary, Part II, section 2, dated 26-7-73.

†Introduced with the recommendation of the President.

††Moved with the recommendations of the President.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1973-74, be taken into consideration".

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I had raised two major points and I thought that the hon. Minister would reply to them. but he has not done so.

The first is regarding the Hirakud project which had been constructed and is there for the last so many years. The Government of Orissa are now obliged to pay compound rate of interest on the flood control aspect, and they have represented to the Central Government that this should be considered.

The second point is regarding the Paradip port which was constructed by the State Government at a cost of Rs. 16 crores; that demand has been put to the Central Government and this sum of Rs. 16 crores should be reimbursed to the State Government, since the Central Government have now taken over the administration of the State. I hope the hon. Minister will give answer to these two major points. I think some answer should come.

SHRI K. R. GANESH: I shall find out the details of it and place the hon. Member's views before the Finance Minister.

SHRI D. K. PANDA (Bhanjanagar): What about stress on medium and minor irrigation schemes?

MR. DEPUTY-SPEAKER: Please sit down. I want to point out a procedural aspect. This is an Appropriation Bill. If you want to speak on it, it is expected that you will send

us the points in advance. But since I have allowed one member, I will allow you also.

SHRI D. K. PANDA: I have raised a very vital question with regard to emphasis on medium and minor irrigation projects and also inundated channels. This is specific feature in Orissa. With a little effort and a little money, these can give good results and people will be benefited. This will also create employment opportunities. Is such a stress going to be laid and is provision going to be made for it or not?

SHRI P. K. DEO (Kalahandi): Every speaker has stressed the aspect of the fact of starvation deaths. This has been denied outright by Government. So I want an assurance that all these reports will be verified. If it is not possible, a parliamentary team consisting of MPs from various parties should visit those areas and should submit their report by the end of this session.

SHRI K. R. GANESH: As far as starvation deaths are concerned, the House has discussed the matter not only about Orissa but about the entire country. The Governor has given a statement saying that no starvation deaths have taken place. I concede that when draught is there, distress is there, people are in extreme distress. There is no question of hiding any of these things. When people are in distress, that distress has got to be removed.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1973-74, be taken into consideration".

The motion was adopted.

MR DEPUTY-SPEAKER The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill

SHRI K R GANESH I beg to move

"That the Bill be passed"

MR DEPUTY-SPEAKER The question is

"That the Bill be passed"

The motion was adopted

16 28 hrs

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION
(AMENDMENT) BILL

[SHRI S A KADER in the Chair]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE) I beg to move*

'That the Bill to amend the National Co-operative Development Corporation Act, 1962, be taken into consideration'

This Bill was introduced during the last session. It is a very simple Bill. I hope therefore, there is no need to have any controversy over it. Originally this was enacted by Parliament in 1962. As members are aware the main purpose of this organisation is to plan, promote and finance co-operative organisations in the States and encourage processing and marketing activities and storage

in the co-operative sector. Unfortunately when it was enacted, entry 33 of the Concurrent List was not applicable to Jammu and Kashmir and, therefore, Jammu and Kashmir was not included at the time in the Bill. The only point relevant to the Bill is that Jammu and Kashmir is proposed to be included so that the Corporation which is helping the other States can also be in a position to help Jammu and Kashmir in regard to its development.

As is well known, Jammu and Kashmir is very important for horticulture.

It is very necessary that there should be sound marketing organisations formed on co-operative lines, that there should be processing societies also if they can come up and if this law is made applicable, the Government of India, through the National Co-operative Development Corporation will be in a position to give very substantial assistance to the State Government. The State Government itself has been pressing very strongly for the last few years that this law should be made applicable to the Jammu and Kashmir Government. Therefore the Government of India has accepted this suggestion. Moreover on merits also, it was very desirable that this should be done, and therefore I hope that without any controversy I will get the unanimous support of the House to get the Bill passed.

MR CHAIRMAN Motion moved

"That the Bill to amend the National Co-operative Development Corporation Act, 1962, be taken into consideration"

SHRI S P BHATTACHARYYA (Uluberia) Mr Chairman, Sir I have nothing to oppose. It is a natural thing that this should be passed. But the point is, when drought, famine and

*Moved with the recommendation of the President